

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 128

IA(I.B.C)/573 (CH)2024, 1356 (CH)2023, 1053 (CH) 2023
CONT.A. (IBC)/11 (CH)2023, 1366(CH)2023, 2543(CH) 2023,
257/(CH) 2024, 248(CH)2024, 259(CH)2024, 781(CH) 2024
IN
C.P. (IB)/197(CH)2021
(Admitted)

IN THE MATTER OF:

UR SINTER PVT LTD

...Petitioner

Under Section: IBC u/s 10, 60(5), Application under any other provisions-IBC,
60(5), Rule 154(1)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 08.07.2024.

07.05.2024

Pooja

-Sd/-
Court Officer